

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2438
TO BE ANSWERED ON 21st DECEMBER, 2022**

SECURITY OF WI-FI CONNECTION IN PUBLIC PLACES

†2438. SHRI HEMANT SRIRAM PATIL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the steps being taken by the Government to secure Wi-Fi connections at public places; and
- (b) the details of the security guidelines issued by the Government with regard to PM WANI Yojana?

**ANSWER
MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

- (a) Department of Telecommunications has issued instructions to Licensed Internet Service Providers regarding safeguards for secure Wi-Fi services at public places. Further, a document on Security in Public Wi-Fi Implementations-Best Practices was circulated to Licensed Internet service Providers (ISPs) for implementation.
- (b) Guidelines including security conditions have been issued by the Department for the entities operating under PM WANI framework, which, inter-alia, states thus:
 - (i) Public Data Office Aggregator (PDOA) shall make necessary provisions for storage of user data for one year to ensure compliance with legal provisions, as required.
 - (ii) The user data privacy will be ensured by Application Providers (App Providers) and PDOAs. Complete user data and usage logs will be stored within India.
 - (iii) Subject to terms and conditions of the Registration, the App Provider, PDOA and Central Registry Provider will take all necessary steps to safeguard the privacy and confidentiality of any information about a third party to whom it provides the service.
